

**TARIFF FILING FORMS (THERMAL)
FOR DETERMINATION OF TARIFF**

Main Tariff Form

PART-I

Annexure-I

**Checklist of Main Tariff Forms and other information for tariff filing for
Thermal Stations**

Form No.	Title of Tariff Filing Forms (Thermal)	Tick
FORM- 1	Summary of Tariff	
FORM -1 (I)	Statement showing claimed capital cost	
FORM -1 (II)	Statement showing Return on Equity	
FORM-2	Plant Characteristics	
FORM-3	Normative parameters considered for tariff computations	
FORM- 4	Details of Foreign loans	
FORM- 4A	Details of Foreign Equity	
FORM-5	Abstract of Admitted Capital Cost for the existing Projects	
FORM- 6	Financial Package upto COD	
FORM- 7	Details of Project Specific Loans	
FORM- 8	Details of Allocation of corporate loans to various projects	
FORM-9	Statement of Additional Capitalisation after COD	
FORM- 10	Financing of Additional Capitalisation	
FORM- 11	Calculation of Depreciation on original project cost	
FORM- 12	Statement of Depreciation	
FORM- 13	Calculation of Weighted Average Rate of Interest on Actual Loans	
FORM- 14	Draw Down Schedule for Calculation of IDC & Financing Charges	
FORM- 15	Details of Fuel for Computation of Energy Charges	
FORM- 16	Details of Limestone for Computation of Energy Charge Rate	
FORM-17	Details of Capital Spares	
FORM- 18	Non-Tariff Income	
FORM-19	Details of Water Charges	
FORM-20	Details of Statutory Charges	

PART-I
List of Supporting Forms / documents for tariff filing for
Thermal Stations

Form No.	Title of Tariff Filing Forms (Thermal)	Tick
FORM-A	Abstract of Capital Cost Estimates	
FORM-B	Break-up of Capital Cost for Coal/Lignite based projects	
FORM-C	Break-up of Capital Cost for Gas/Liquid fuel based Projects	
FORM-D	Break-up of Construction/Supply/Service packages	
FORM-E	Details of variables, parameters, optional package etc. for New Project	
FORM-F	Details of cost over run	
FORM-G	Details of time over run	
FORM -H	Statement of Additional Capitalisation during end of the useful life	
FORM -I	Details of Assets De-capitalised during the period	
FORM -J	Reconciliation of Capitalisation claimed vis-à-vis books of accounts	
FORM -K	Statement showing details of items/assets/works claimed under Exclusions	
FORM-L	Statement of Capital cost	
FORM-M	Statement of Capital Woks in Progress	
FORM-N	Calculation of Interest on Normative Loan	
FORM-O	Calculation of Interest on Working Capital	
FORM-P	Incidental Expenditure up to SCOD and up to Actual COD	
FORM-Q	Expenditure under different packages up to SCOD and up to Actual COD	
FORM-R	Actual cash expenditure	
FORM-S	Statement of Liability flow	
FORM-T	Summary of issues involved in the petition	

List of supporting documents for tariff filing for Thermal Stations

S. No.	Information / Document	Tick
1	Certificate of incorporation, Certificate for Commencement of Business, Memorandum of Association, & Articles of Association (For New Station setup by a company making tariff application for the first time to CERC)	
2	A. Station wise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures on COD of the Station for the new station & for the relevant years. B. Station wise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures for the existing station for relevant years.	
3	Copies of relevant loan Agreements	
4	Copies of the approval of Competent Authority for the Capital Cost and Financial package.	
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	
6	Copies of the BPSA/PPA with the beneficiaries, if any	
7	Detailed note giving reasons of cost and time over run, if applicable. List of supporting documents to be submitted: a. Detailed Project Report b. CPM Analysis c. PERT Chart and Bar Chart d. Justification for cost and time Overrun	
8	Generating Company shall submit copy of Cost Audit Report along with cost accounting records, cost details, statements, schedules etc. for the Generating Unit wise /stage wise/Station wise/ and subsequently consolidated at Company level as submitted to the Govt. of India for first two years i.e. 2019-20 and 2020-21 at the time of mid-term true-up in 2021-22 and for balance period of tariff period 2019-24 at the time of final true-up in 2024-25. In case of initial tariff filing the latest available Cost Audit Report should be furnished.	
9	Any other relevant information, (Please specify)	
10.	Reconciliation with Balance sheet of any actual additional capitalization and amongst stages of a generating station	
11.	BBMB is maintaining the records as per the relevant applicable Acts. Formats specified herein may not be suitable to the available information with BBMB.	

S. No.	Information / Document	Tick
	BBMB may modify the formats suitably as per available information to them for submission of required information for tariff purpose.	

Note 1: Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted has to be uploaded in the e-filing website and shall also be furnished in pen drive/flash drive.

Summary of Tariff

Name of the Petitioner _____

Name of the Generating Station: _____

Place (Region/District/State): _____

S. No.	Particulars	Unit	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7	8	9
1.	Summary of Tariff							
1.1	Depreciation	Rs Lakh						
1.2	Interest on Loan	Rs Lakh						
1.3	Return on Equity ¹	Rs Lakh						
1.4	Interest on Working Capital	Rs Lakh						
1.5	O&M Expenses	Rs Lakh						
1.6	Special Allowance (If applicable)	Rs Lakh						
	Total	Rs Lakh						
2	Primary Fuel							
2.1	Landed Fuel Cost (coal/gas/RLNG/ liquid) as per FSA approved by beneficiaries	Rs/Ton						
	(%) of Fuel Quantity	(%)						
2.2	Landed Fuel Cost (coal from Integrated mine) as per FSA, if any, approved by beneficiaries or as per allocation of coal quantity	Rs/Ton						
	(%) of Fuel Quantity	(%)						
2.3	Landed Fuel Cost Imported Coal as per FSA approved by beneficiaries							
	(%) of Fuel Quantity							
2.4	Landed Fuel Cost (coal/ gas /RLNG/liquid) other than FSA	Rs/Ton						

S. No.	Particulars	Unit	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7	8	9
	(%) of Fuel Quantity	(%)						
2.5	Landed Fuel Cost Imported Coal other than FSA.							
	(%) of Fuel Quantity							
3.	Secondary Fuel							
3.1	Secondary fuel oil cost	Rs/Unit						
	Energy Charge Rate ex-bus (Paise/kWh) ^{2A, 2B, 2C, 2D}	Rs/Unit						

(Petitioner)

Note:

1. Details of calculations, considering equity as per regulation, to be furnished.
- 2A. If multi fuel is used simultaneously, give 2 in respect of every fuel individually.
- 2B. The rate of energy charge shall be computed for open cycle operation and combined cycle operation separately in case of gas/liquid fuel fired plants.
- 2C. The total energy charge shall be worked out based on ex-bus energy scheduled to be sent out.
- 2D. The Energy Charge rate for the month shall be based on fuel cost(s) and GCV(s) for the month as per Regulation 43.
- 2E. In case breakup is not available for 2.1 to 2.5, consolidated statement needs to be submitted.

PART-I
FORM-1(I)

Name of the Petitioner _____
Name of the Generating Station: _____

Statement showing claimed capital cost - (A+B)

S. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
1	Opening Capital Cost					
2	Add: Addition during the year/period					
3	Less: De-capitalisation during the year/period					
4	Less: Reversal during the year / period					
5	Add: Discharges during the year/ period					
6	Closing Capital Cost					
7	Average Capital Cost					

Statement showing claimed capital cost eligible for RoE at normal rate (A)

S. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
1	Opening Capital Cost					
2	Add: Addition during the year / period					
3	Less: De-capitalisation during the year / period					
4	Less: Reversal during the year / period					
5	Add: Discharges during the year / period					
6	Closing Capital Cost					
7	Average Capital Cost					

**Statement showing claimed capital cost eligible for RoE
at one year MCLR + 350 bps subject to ceiling of 14.00% (B)**

S. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
1	Opening Capital Cost					
2	Add: Addition during the year / period					
3	Less: De-capitalisation during the year / period					
4	Less: Reversal during the year / period					
5	Add: Discharges during the year / period					
6	Closing Capital Cost					
7	Average Capital Cost					

(Petitioner)

**PART 1
FORM-1(IIA)**

Name of the Petitioner _____
 Name of the Generating Station: _____

Statement showing Return on Equity at Normal Rate:

Sr	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
	Return on Equity					
1	Gross Opening Equity (Normal)					
2	Less: Adjustment in Opening Equity					
3	Adjustment during the year					
4	Net Opening Equity (Normal)					
5	Add: Increase in equity due to addition during the year / period					
7	Less: Decrease due to De-capitalisation during the year / period					
8	Less: Decrease due to reversal during the year / period					
9	Add: Increase due to discharges during the year / period					
10	Net closing Equity (Normal)					
11	Average Equity (Normal)					
12	Rate of ROE					
12	Total ROE					

(Petitioner)

**PART 1
FORM-1(IIB)**

Name of the Petitioner _____
 Name of the Generating Station: _____

Statement showing Return on Equity linked to SBI MCLR:

Sr	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
	Return on Equity (beyond the original scope of work including additional capitalization due to Change in Law, ECS, Force Majeure)					
1	Gross Opening Equity (Normal)					
2	Less: Adjustment in Opening Equity					
3	Adjustment during the year					
4	Net Opening Equity (Normal)					
5	Add: Increase in equity due to addition during the year / period					
7	Less: Decrease due to De-capitalisation during the year / period					
8	Less: Decrease due to reversal during the year / period					
9	Add: Increase due to discharges during the year / period					
10	Net closing Equity (Normal)					
11	Average Equity (Normal)					
12	Rate of ROE (One year SBI MCLR+350 bps subject to ceiling of 14.00%)					
12	Total ROE					

(Petitioner)

Plant Characteristics

Name of the Petitioner _____
Name of the Generating Station _____

Unit(s)/Block(s)/Parameters	Unit-I	Unit-II	Unit-III		
Installed Capacity (MW)						
Schedule COD as per Investment Approval						
Actual COD /Date of Taken Over (as applicable)						
Pit Head or Non Pit Head or Integrated Mine						
Distance from Integrated mine (kms), If applicable						
Name of the Boiler Manufacture						
Name of Turbine Generator Manufacture						
Main Steam Pressure at Turbine inlet (kg/Cm ²) abs ¹ .						
Main Steam Temperature at Turbine inlet (°C) ¹						
Reheat Steam Pressure at Turbine inlet (kg/Cm ²) ¹						
Reheat Steam Temperature at Turbine inlet (°C) ¹						
Main Steam flow at Turbine inlet under MCR condition (tons /hr) ²						
Main Steam flow at Turbine inlet under VWO condition (tons /hr) ²						
Unit Gross electrical output under MCR /Rated condition (MW) ²						
Unit Gross electrical output under VWO condition (MW) ²						
Guaranteed Design Gross Turbine Cycle Heat Rate (kCal/kWh) ³						
Conditions on which design turbine cycle heat rate guaranteed						
% MCR						
% Makeup Water Consumption						
Design Capacity of Make up Water System						
Design Capacity of Inlet Cooling System						
Design Cooling Water Temperature (°C)						
Back Pressure						
Steam flow at super heater outlet under BMCR condition (tons/hr)						
Steam Pressure at super heater outlet under BMCR condition) (kg/Cm ²)						
Steam Temperature at super heater outlet under BMCR condition (°C)						

Unit(s)/Block(s)/Parameters	Unit-I	Unit-II	Unit-III		
Steam Temperature at Reheater outlet at BMCR condition (°C)						
Design / Guaranteed Boiler Efficiency (%) ⁴						
Design Fuel with and without Blending of domestic/imported coal.						
Type of Cooling Tower						
Type of cooling system⁵						
Type of Boiler Feed Pump⁶						
Type of Coal Mill						
Fuel Details⁷						
-Primary Fuel						
-Secondary Fuel						
-Alternate Fuels						
Types of SOX control system						
Types of NOX control system						
Details of SPM control system						
Special Features/Site Specific Features⁸						
Special Technological Features⁹						
Environmental Regulation related features¹⁰						
Any other special features						
1. At Turbine MCR condition.						
2. With 0% (Nil) make up and design Cooling water temperature						
3. At TMCR output based on gross generation, 0% (Nil) makeup and design Cooling water temperature.						
4. With Performance coal based on Higher Heating Value (HHV) of fuel and at BMCR) out put						
5. Closed circuit cooling, once through cooling, sea cooling, natural draft cooling, induced draft cooling etc.						
6. Motor driven, Steam turbine driven etc.						
7. Coal or natural gas or Naptha or lignite etc.						
8. Any site-specific feature such as Merry-Go-Round, Front/Rear/Sides fired Boiler, Vicinity to sea, Intake /makeup water systems etc. scrubbers etc. Specify all such features						
9. Any Special Technological feature like Advanced class FA technology in Gas Turbines, etc.						
10. Environmental Regulation related features like FGD, ESP etc.,						
Note 1: In case of deviation from specified conditions in Regulation, correction curve of manufacturer may also be submitted.						
Note 2: Heat Balance Diagram has to be submitted along with above information in case of new stations.						
Note 3: The Terms - MCR, BMCR, HHV, Performance coal, are as defined in CEA Technical Standards for Construction of Electric Plants and Electric Lines Regulations - 2010 notified by the Central Electricity Authority.						

Normative parameters considered for tariff computations

Name of the Petitioner _____

Name of the Generating Station _____

(Year Ending March)

Particulars	Unit	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7	8
Base Rate of Return on Equity	%						
Base Rate of Return on Equity on Add. Capitalization	%						
Effective Tax Rate ⁴	%						
Target Availability (NAPAF)	%						
Peak Hours	%						
Off-Peak Hours	%						
β- Average Monthly Frequency Response Performance ⁵	0-1						
Auxiliary Energy Consumption	%						
Gross Station Heat Rate	kCal/kWh						
Specific Fuel Oil Consumption	ml/kWh						
Cost of Coal/Lignite for WC ¹	in Months						
Cost of Main Secondary Fuel Oil for WC ¹	in Months						
Fuel Cost for WC ²	in Months						
Liquid Fuel Stock for WC ²	in Months						
O&M Expenses	Rs lakh/MW						
Maintenance Spares for WC	% of O&M						
Receivables for WC	in Months						
Storage capacity of Primary fuel	MT						
SBI 1 Year MCLR plus 325 basis point ³	%						
Blending ratio of domestic coal/imported coal							
Norms for consumption of reagent							
Specific Limestone consumption for Wet Limestone FGD							
Specific Limestone consumption for Lime Spray Dryer or Semi-dry FGD							
Specific consumption of sodium bicarbonate							
Specific Limestone consumption for CFBC based generating station							

Particulars	Unit	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7	8
specific urea consumption of the SNCR							
Specific ammonia consumption of the SCR							
Transit and Handling Losses of coal or lignite, as applicable							

Note: 1). For Coal based/lignite based generating stations

2). For Gas Turbine/Combined Cycle generating stations duly taking into account the mode of operation on gas fuel and liquid fuel.

3). Mention relevant date.

4). Effective tax rate is to be computed in accordance with Regulation 31 i.e. actual tax (or advance tax)/gross income, where gross income refers the profit before tax.

5). To be submitted at the time of truing up based on RPC certification.

(Petitioner)

Details of Foreign loans

(Details only in respect of loans applicable to the project under petition)

Name of the Petitioner _____
 Name of the Generating Station _____
 Exchange Rate at COD or 31.03.2019, whichever is later _____
 Exchange Rate as on 31.3.2019 _____

S. No.	Financial Year (Starting from COD)	Year 1				Year 2				Year 3 and so on			
		3	4	5	6	7	8	9	10	11	12	13	14
		Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)
	Currency1¹												
A.1	At the date of Drawl or at the beginning to the year of the period ²												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
B	In case of Hedging ³												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												
	Currency2¹												
A.1	At the date of Drawl ²												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												

S. No.	Financial Year (Starting from COD)	Year 1				Year 2				Year 3 and so on			
		1	2	3	4	5	6	7	8	9	10	11	12
		Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)
B	In case of Hedging ³												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												
	Currency³¹& so on												
A.1	At the date of Drawl ²												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
B	In case of Hedging ³												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												

1. Name of the currency to be mentioned e.g. US\$, DM, etc.

2. In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given.

3. Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given

4. Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

(Petitioner)

Details of Foreign Equity

(Details only in respect of Equity infusion if any applicable to the project under petition)

Name of the Petitioner _____
Name of the Generating Station _____
Exchange Rate on date/s of infusion _____

S. No	Financial Year	Year 1				Year 2				Year 3 and so on			
		3	4	5	6	7	8	9	10	11	12	13	14
		Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)
	Currency1¹												
A.1	At the date of infusion ²												
2													
3													
	Currency2¹												
A.1	At the date of infusion ²												
2													
3													
	Currency3¹												
A.1	At the date of infusion ²												
2													
3													
	Currency¹ and so on												
A.1	At the date of infusion ²												
2													
3													

1. Name of the currency to be mentioned e.g. US\$, DM, etc.

2. In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given.

(Petitioner)

Abstract of Admitted Capital Cost for the existing Projects

Name of the Petitioner _____

Name of the Generating Station _____

Last date of order of Commission for the project	Date (DD-MM-YYYY)	
Reference of petition no. in which the above order was passed	Petition no.	
Following details (whether admitted and /or considered) as on the last date of the period for which tariff is approved, in the above order by the Commission:		
Capital cost	(Rs. in lakh)	
Amount of un-discharged liabilities included in above (& forming part of admitted capital cost)		
Amount of un-discharged liabilities corresponding to above admitted capital cost (but not forming part of admitted capital cost being allowed on cash basis)		
Gross Normative Debt		
Cumulative Repayment		
Net Normative Debt		
Normative Equity		
Cumulative Depreciation		
Freehold land		

(Petitioner)

Financial Package up to COD

Name of the Petitioner _____
 Name of the Generating Station _____
 Project Cost as on COD¹ _____
 Date of Commercial Operation of the Station² _____

1	Financial Package as Approved		Financial Package as on COD		As Admitted on COD	
	Currency and Amount ³		Currency and Amount ³		Currency and Amount ³	
	2	3	4	5	6	7
Loan-I	US \$	200m				
Loan-II						
Loan-III						
and so on						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						

Note:

1. Illustration: Say Rs. 80 Cr. + US\$ 200 m or Rs. 1680 Cr. including US\$ 200 m at an exchange rate of US\$=Rs 80
2. Provide details on commercial operation as on COD of each Unit
3. For example: US \$ 200m, etc.

(Petitioner)

Details of project specific loans

Name of the Petitioner
Name of the Generating Station

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2024/ COD ^{3,4,5,13,15}						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2024 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, MCLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawl/repayment for a loan, the date & amount of each drawl/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawl& repayment along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2024 or COD, whichever is later
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. In case of foreign loans, provide details of exchange rate considered on date of each repayment of principal and date of interest payment.
19. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
20. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing, etc.

(Petitioner)

Details of Allocation of corporate loans to various projects

Name of the Petitioner _____

Name of the Generating Station _____

Particulars	Package1	Package2	Package3	Package4	Package5	Remarks
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2024/COD ^{3,4,5,13,15}						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						
	Distribution of loan packages to various projects					
Name of the Projects						Total

Particulars	Package1	Package2	Package3	Package4	Package5	Remarks
1	2	3	4	5	6	7
Project 1						
Project 2						
Project 3 and so on						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2024 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, MCLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half-yearly, annual, etc.
13. Where there is more than one drawl/repayment for a loan, the date & amount of each drawl/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawl & repayment along with exchange rate at that date may be given.
16. Base Exchange Rate means the exchange rate prevailing as on 31.03.2024 or COD, whichever is later.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. In case of foreign loans, provide details of exchange rate considered on date of each repayment of principal and date of interest payment.
19. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
20. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

(Petitioner)

Year wise Statement of Additional Capitalisation after COD

Name of the Petitioner _____
Name of the Generating Station _____
COD _____
For Financial Year _____

S. No.	Head of Work/ Equipment	ACE Claimed (Actual / Projected)				Regulations under which claimed	Justification	Admitted Cost by the Commission, if any
		Accrual basis	Un-discharged Liability included in column 3	Cash basis	IDC included in col. 3			
1	2	3	4	(5 = 3 - 4)	6	7	8	9

1. In case the project has been completed and cost has already been admitted under any tariff notification(s) in the past, fill column 9 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the Tariff Order).
2. The above information needs to be furnished separately for each year / period of tariff period 2024-29.
3. In case of de-capitalisation of assets separate details to be furnished at column 1, 2, 3 and 4. Further, the original book value and year of capitalisation of such asset to be furnished at column 8. Where de-caps are on estimated basis the same to be shown separately.
4. Where any asset is rendered unserviceable the same shall be treated as de-capitalised during that year and original value of such asset to be shown at col. 3. and impaired value if any, year of its capitalisation to be mentioned at column 8.
5. Justification against each asset of capitalization should be specific to regulations under which claim has been made and the necessity of capitalization of that particular asset.
6. The Petitioner to submit the list of individual items along with quantum and individual costs claimed as ACE.

Note:

1. Fill the form in chronological order year wise along with detailed justification clearly bringing out the necessity and the benefits accruing to the beneficiaries.
2. In case initial spares are purchased along with any equipment, then the cost of such spares should be indicated separately. e.g. Rotor - 50 Crs. Initial spares- 5 Crs.

(Petitioner)

Financing of Additional Capitalisation

Name of the Petitioner
 Name of the Generating Station
 Date of Commercial Operation

(Amount in Rs Lakh)

Financial Year (Starting from COD) ¹	Actual					Admitted				
	Year 1	Year 2	Year 3	Year 4	Year 5 & So on	Year 1	Year 2	Year 3	Year 4	Year 5 & So on
1	2	3	4	5	6	7	8	9	10	11
Amount capitalised in Work/ Equipment										
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan ²										
Equity										
Internal Resources										
Others (Pl. specify)										
Total										

Note:

1. Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.
2. Loan details for meeting the additional capitalisation requirement should be given as per FORM-7 or 8 whichever is relevant.

(Petitioner)

Calculation of Depreciation

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

S. No.	Name of the Assets ¹	Gross Block as on 31.03.2024 or as on COD, whichever is later and subsequently for each year thereafter upto 31.3.2029	Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount for each year up to 31.03.2029
1	2	3	4	5 = Col.3 X Col.4
1	Land*			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
10				
18				
19				
20				
21				
22				
23				
24				
25				
26				
27				
28				
29				
	TOTAL			
	Weighted Average Rate of			
	Depreciation (%)			

*Provide details of Freehold land and Lease hold land separately

Note:

1. Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

(Petitioner)

Statement of Depreciation

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

S. No.	Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7	8
1.	Opening Capital Cost						
2.	Closing Capital Cost						
3.	Average Capital Cost						
4.	Freehold land						
5.	Rate of depreciation						
6.	Depreciable value						
7.	Balance useful life at the beginning of the period						
8.	Remaining depreciable value						
9.	Depreciation (for the period)						
10.	Depreciation (annualised)						
11.	Cumulative depreciation at the end of the period						
12.	Less: Cumulative depreciation adjustment on account of un-discharged liabilities deducted as on 01.04.2009						
13.	Less: Cumulative depreciation adjustment on account of de-capitalisation						
14.	Net Cumulative depreciation at the end of the period						

1. In case of details of FERV, give information for the applicable period.

(Petitioner)

Calculation of Weighted Average Rate of Interest on Actual Loans¹

Name of the Petitioner _____

Name of the Generating Station _____

(Amount in Rs. Lakh)

Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
Loan-1						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Loan-2						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Loan-3 and so on						

Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Total Loan						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawl(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Interest on loan						
Weighted average Rate of Interest on Loans						

Note:

1. In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculations in Original currency is also to be furnished separately in the same form.

(Petitioner)

Draw Down Schedule for Calculation of IDC & Financing Charges

Name of the Petitioner _____

Name of the Generating Station _____

S. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
1	Loans									
1.1	Foreign Loans									
1.1.1	Foreign Loan ¹									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.2	Foreign Loan ²									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									

S. No.	Draw Down	Quarter 1			Quarter 2			Quarter n (COD)		
	Particulars	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
1.1.3	Foreign Loan ³									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.4	--									
	--									
	--									
1.1	Total Foreign Loans									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.2	Indian Loans									
1.2.1	Indian Loan ¹									

S. No.	Draw Down	Quarter 1			Quarter 2			Quarter n (COD)		
	Particulars	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.2	Indian Loan ²									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.3	Indian Loan ³									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.4	--	--	--		--	--		--	--	
	--	--	--		--	--		--	--	
	--	--	--		--	--		--	--	
1.2	Total Indian Loans									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	

S. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
1	Total of Loans drawn									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
2	Equity									
2.1	Foreign equity drawn									
2.2	Indian equity drawn	--	--		--	--		--	--	
	Total equity deployed									

Note:

1. Drawl of debt and equity shall be on pari-passu basis quarter wise to meet the commissioning schedule. Drawl of higher equity in the beginning is permissible. IDC on normative loan corresponding to excess equity over 30% of funds deployed shall be allowed only in case the actual infusion of equity on a pari-passu basis is more than 30% of total funds deployed and shall be computed on quarterly basis.
2. Applicable interest rates including reset dates used for above computation may be furnished separately
3. In case of multi unit project details of capitalization ratio used to be furnished.
4. In case IDC on normative loan is to be allowed prior to infusion of actual loan, rate of interest for computing such IDC shall be equal to 1-year SBI MCLR as prevailing on 1st April of the respective year. IDC on normative loan, post infusion of actual loan shall be computed based on WAROI for that respective quarter.

(Petitioner)

**Details of Source wise Fuel for Computation of
Energy Charges¹**

Name of the Petitioner

Name of the Generating Station

Sr. No.	Month-wise	Unit	For Existing Plants Year wise and Month-wise details for the period 2024-29 (For preceding 12 months)							
			Domestic Source (1)	Domestic Source (n)	Integrated Mine (Basket)	Integrated Mine (Captive)	E-Auction	Imported	Others (specify)
A)	OPENING QUANTITY									
1	Opening Quantity of Coal/Lignite	(MMT)								
2	Value of Stock									
B)	QUANTITY									
3	Quantity of Coal/Lignite supplied by Coal/Lignite Company for the particular month giving complete details of mode of transportation used for transportation along with quantity.	(MMT)								
	By Rail									
	By Road									
	By Ship									

Sr. No.	Month-wise	Unit	For Existing Plants Year wise and Month-wise details for the period 2024-29 (For preceding 12 months)							
			Domestic Source (1)	Domestic Source (n)	Integrated Mine (Basket)	Integrated Mine (Captive)	E-Auction	Imported	Others (specify)
	By MGR									
	By any other mode (specify)									
4	Adjustment (+/-) in quantity supplied made by Coal/Lignite Company *	(MMT)								
5	Coal supplied by Coal/Lignite Company (3+4)	(MMT)								
6	Actual Transit & Handling Losses (For coal/Lignite based Projects) specify the source	(MMT)								
7	Actual coal / Lignite received	(MMT)								
C)	PRICE									
8	Amount charged by the Coal /Lignite Company	(Rs.)								
9	Adjustment (+/-) in amount charged made by Coal/Lignite Company *	(Rs.)								
10	Unloading, Handling and Sampling charges.									
	Unloading charges									
	Handling charges									
	Sampling charges									

Sr. No.	Month-wise	Unit	For Existing Plants Year wise and Month-wise details for the period 2024-29 (For preceding 12 months)							
			Domestic Source (1)	Domestic Source (n)	Integrated Mine (Basket)	Integrated Mine (Captive)	E-Auction	Imported	Others (specify)
11	Total amount Charged (8+9+10)	(Rs.)								
D)	TRANSPORATION									
12	Transportation charges by rail/ship/road transport	(Rs.)								
	By Rail									
	By Road									
	By Ship									
	By MGR									
13	Adjustment (+/-) in amount charged made by Railways/Transport Company	(Rs.)								
14	Demurrage Charges, if any	(Rs.)								
15	Cost of fuel in transporting coal through MGR system, if applicable	(Rs.)								
16	Total Transportation Charges (12+13+14+15)	(Rs.)								
17	Total amount Charged for coal/lignite supplied including Transportation (11+16)	(Rs.)								
E)	TOTAL COST									
18	Landed cost of coal/ Lignite (2+17)/(1+7)	Rs./MT								

Sr. No.	Month-wise	Unit	For Existing Plants Year wise and Month-wise details for the period 2024-29 (For preceding 12 months)							
			Domestic Source (1)	Domestic Source (n)	Integrated Mine (Basket)	Integrated Mine (Captive)	E-Auction	Imported	Others (specify)
19	Blending Ratio (Domestic/Imported)									
20	Weighted average cost of coal/ Lignite for preceding twelve months	Rs./MT								
F)	QUALITY									
21	GCV of Domestic Coal of the opening coal stock as per bill of Coal Company	(kCal/Kg)								
22	GCV of Domestic Coal supplied as per bill of Coal Company	(kCal/Kg)								
23	GCV of Imported Coal of the opening stock as per bill Coal Company	(kCal/Kg)								
24	GCV of Imported Coal supplied as per bill Coal Company	(kCal/Kg)								
25	Weighted average GCV of coal/ Lignite as Billed	(kCal/Kg)								
26	GCV of Domestic Coal of the opening stock as received at Station	(kCal/Kg)								
27	GCV of Domestic Coal supplied as received at Station	(kCal/Kg)								

Sr. No.	Month-wise	Unit	For Existing Plants Year wise and Month-wise details for the period 2024-29 (For preceding 12 months)							
			Domestic Source (1)	Domestic Source (n)	Integrated Mine (Basket)	Integrated Mine (Captive)	E-Auction	Imported	Others (specify)
28	GCV of Imported Coal of opening stock as received at Station	(kCal/Kg)								
29	GCV of Imported Coal supplied as received at Station	(kCal/Kg)								
30	Weighted average GCV of coal/ Lignite as Received	(kCal/Kg)								

(*specifying the period of adjustment along with reason and support document for the adjustment)

Note:

1. Similar details to be furnished for natural gas/liquid fuel for CCGT station and secondary fuel oil for coal/lignite based thermal plants with appropriate units.
2. As billed and as received GCV, quantity of coal, and price should be submitted as certified by statutory auditor.
3. The action taken to address the difference in GCV between as billed and as received should be submitted along with the petition.
4. The details of source wise fuel for computation of energy charges should be provided on year wise in above format along with month wise calculation as may be required by the Commission.
5. Details to be provided for each source separately. In case of more than one source, add additional column.
6. Break-up of the amount charged by the Coal Company is to be provided separately.
7. Distance of Integrated Mines from Generating Station, if applicable, is to be provided separately.

(Petitioner)

**Details of Limestone for
Computation of Energy Charge Rate**

Name of the Petitioner

Name of the Generating Station

S. No.	Month	Unit	For preceding	For preceding	For preceding
			3rd Month (from COD or from 1.4.2024 as the case may be)	2nd Month (from COD or from 1.4.2024 as the case may be)	1st Month (from COD or from 1.4.2024 as the case may be)
1	Quantity of Limestone supplied by Limestone supply Company	(MMT)			
2	Adjustment (+/-) in quantity supplied made by Limestone supply Company	(MMT)			
3	Limestone supplied by Limestone supply Company(1+2)	(MMT)			
4	Net Limestone Supplied (3-4)	(MMT)			
5	Amount charged by the Limestone supply Company	(Rs.)			
6	Adjustment (+/-) in amount charged made by Limestone supply Company	(Rs.)			
7	Total amount Charged (6+7)	(Rs.)			
8	Transportation charges by rail/ship/road transport	(Rs.)			
9	Adjustment (+/-) in amount charged made by Railways/Transport Company	(Rs.)			
10	Demurrage Charges, if any	(Rs.)			
11	Total Transportation Charges (8+/-9-10)	(Rs.)			
12	Total amount Charged for Limestone supplied including Transportation (7+11)	(Rs.)			

(Petitioner)

Details of Capital Spares

Name of the Petitioner _____

Name of the Generating Station _____

S. No.	Details of Capital Spares and Expenses		Claimed as a part of additional Capitalisation	Funded through compensatory allowance ² (If Applicable)	Funded through Special allowance (If Applicable)	Claimed as a part of stores and spares
	Name of spare	Amount in Rs. Lakh ¹				
1						
2						
3						
4						
5						
6						
7						
8						

1) No Spares individually costing upto Rs. 10 lakh shall be claimed.

2) Spares that have been procured in the past through compensatory allowance to be provided.

(Petitioner)

Non-Tariff Income

Name of the Petitioner _____
Name of the Generating Station _____

S. No.	Parameters	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1.	Income from rent of land or buildings or eco-tourism						
2.	Income from sale of scrap						
3.	Income from advertisements						

Note: To be submitted at the time of truing up

(Petitioner)

Details of Water Charges

Name of the Petitioner _____
Name of the Generating Station _____

S. No.	Details of Water charges (excluding water cess)		Quantity allocated	Actual water consumption			Normative consumption at 85% PLF	Rate specified (as per govt. notification or agreement)	Spillage of water (in percentage)	Amount Claimed
	Name of source and quantity	Amount	Unit....	Plant	Other than Plant	Total	Unit....			
1										
2										
3										
4										
5										
6										

Note-1: The water charges shall include only the expenditure paid to the third party/Govt. entity for water consumed for the generation of electricity only, exclusive of expenses associated with the owner i.e. manpower, pumping charges etc.

Note-2: The supporting documents with regard to the rate specified by the Govt. entity shall be submitted.

(Petitioner)

Details of Statutory Charges

Name of the Petitioner _____
Name of the Generating Station _____

Particulars	Unit Rate	No of Units	Amount Claimed
Electricity Duty			
Water Cess			
...			
...			
...			

(Petitioner)

Abstract of Capital Cost Estimates and Schedule of Commissioning for the New Projects

Name of the Petitioner _____
Name of the Generating Station _____

New Projects

Capital Cost Estimates

Board of Director/ Agency approving the Capital cost estimates:		
Date of approval of the Capital cost estimates:		
	Present Day Cost	Completed Cost
Price level of approved estimates	As on End of _____ Qtr. Of the year _____	As on Scheduled COD of the Station
Foreign Exchange rate considered for the Capital cost estimates		
Capital Cost excluding IDC, IEDC & FC (Rs. Lakh)		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Capital cost excluding IDC, IEDC, FC, FERV & Hedging Cost (Rs. Lakh)		
IDC, IEDC,FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Total IDC, IEDC, FC, FERV & Hedging Cost (Rs. Lakh)		
Rate of taxes & duties considered		

Capital cost Including IDC, IEDC, FC, FERV & Hedging Cost	
Foreign Component, if any (In Million US \$ or the relevant Currency)	
Domestic Component (Rs. Lakh)	
Capital cost Including IDC, IEDC& FC (Rs. Lakh)	
Schedule of Commissioning	
Scheduled COD of Unit-I/Block-I as per Investment Approval	
Scheduled COD of Unit-II/Block-II as per Investment Approval	

Scheduled COD of last Unit/Block	

Note:

1. Copy of Investment approval letter should be enclosed.
2. Details of Capital Cost are to be furnished as per FORM B or C as applicable.
3. Details of IDC & Financing Charges are to be furnished as per FORM-14.

(Petitioner)

Break-up of Capital Cost for New Coal/Lignite based projects

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

S. No.	Break Down	As per Original Estimates as per Investment Approval	Actual Capital Expenditure as on COD ⁶	Liabilities/ Provisions	Variation (3 - 4 - 5)	Specific Reasons for Variation	Estimated Capital expenditure upto Cut-off dat
			Actual Amount				
1	2	3	4	5	6	7	8
1	Cost of Land & Site Development						
1.1	Land*						
1.2	Rehabilitation & Resettlement (R&R)						
1.3	Preliminary Investigation & Site Development						
	Total Land & Site Development						
2	Plant & Equipment						
2.1	Steam Generator Island						
2.2	Turbine Generator Island						
2.3	BOP Mechanical						
2.3.1	External water supply system						
2.3.2	CW system						
2.3.3	DM water Plant						
2.3.4	Clarification plant						
2.3.5	Chlorination Plant						
2.3.6	Fuel Handling & Storage system						
2.3.7	Ash Handling System						

S. No.	Break Down	As per Original Estimates as per Investment Approval	Actual Capital Expenditure as on COD ⁶	Liabilities/ Provisions	Variation (3 - 4 - 5)	Specific Reasons for Variation	Estimated Capital expenditure upto Cut-off date
			Actual Amount				
1	2	3	4	5	6	7	8
2.3.8	Coal Handling Plant						
2.3.9	Rolling Stock and Locomotives						
2.3.10	MGR						
2.3.11	Air Compressor System						
2.3.12	Air Condition & Ventilation System						
2.3.13	Fire fighting System						
2.3.14	HP/LP Piping						
2.3.15	FGD system, if any						
2.3.16	De-salination plant for sea-water intake						
2.3.17	External coal handling in Jetty, if any						
	Total BOP Mechanical						
2.4	BOP Electrical						
2.4.1	Switch Yard Package						
2.4.2	Transformers Package						
2.4.3	Switch gear Package						
2.4.4	Cables, Cable facilities & grounding						
2.4.5	Lighting						
2.4.6	Emergency D.G. set						
	Total BOP Electrical						
2.5	Control & Instrumentation (C & I) Package						

S. No.	Break Down	As per Original Estimates as per Investment Approval	Actual Capital Expenditure as on COD ⁶	Liabilities/ Provisions	Variation (3 - 4 - 5)	Specific Reasons for Variation	Estimated Capital expenditure upto Cut-off dat
			Actual Amount				
1	2	3	4	5	6	7	8
	Total Plant & Equipment excluding taxes & Duties						
2.6	Taxes & Duties						
3	Initial Spares						
4	Civil Works						
4.1	Main plant/ Adm. Building						
4.2	CW system						
4.3	Cooling Towers						
4.4	DM water Plant						
4.5	Clarification plant						
4.6	Chlorination plant						
4.7	Fuel handling & Storage system						
4.8	Coal Handling Plant						
4.9	MGR & Marshalling Yard						
4.10	Ash Handling System						
4.11	Ash disposal area development						
4.12	Fire fighting System						
4.13	Township & Colony						
4.14	Temp. construction & enabling works						
4.15	Road & Drainage						
	Total Civil works						
5	Construction & Pre-Commissioning Expenses						

S. No.	Break Down	As per Original Estimates as per Investment Approval	Actual Capital Expenditure as on COD ⁶	Liabilities/ Provisions	Variation (3 - 4 - 5)	Specific Reasons for Variation	Estimated Capital expenditure upto Cut-off dat
			Actual Amount				
1	2	3	4	5	6	7	8
5.1	Erection Testing and commissioning						
5.2	Site supervision						
5.3	Operator's Training						
5.4	Construction Insurance						
5.5	Tools & Plant						
5.6	Startup fuel						
	Total Construction & Pre-Commissioning Expenses						
6	Overheads						
6.1	Establishment						
6.2	Design & Engineering						
6.3	Audit & Accounts						
6.4	Contingency						
	Total Overheads						
7	Total Capital cost excluding IDC & FC						
8	IDC, FC, FERV & Hedging Cost						
8.1	Interest During Construction (IDC)						
8.2	Financing Charges (FC)						
8.3	Foreign Exchange Rate Variation (FERV)						
8.4	Hedging Coat						

S. No.	Break Down	As per Original Estimates as per Investment Approval	Actual Capital Expenditure as on COD ⁶	Liabilities/ Provisions	Variation (3 - 4 - 5)	Specific Reasons for Variation	Estimated Capital expenditure upto Cut-off dat
			Actual Amount				
1	2	3	4	5	6	7	8
	Total of IDC, FC,FERV & Hedging Cost						
9	Capital cost including IDC, FC, FERV & Hedging Cost						

**Provide details of Freehold land and Lease hold land separately*

Note:

1. In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost over-run was beyond the control of the generating company.
2. In case of both time & cost overrun, a detailed note giving reasons of such time and cost over-run should be submitted clearly bringing out the agency responsible and whether such time and cost overrun was beyond the control of the generating company.
3. The implication on cost due to time over run, if any shall be submitted separately giving details of increase in prices in different packages from scheduled COD to Actual COD, increase in IEDC from scheduled COD to actual COD and increase of IDC from scheduled COD to actual COD.
4. Impact on account of each reason for Time over run on Cost of project should be quantified and substantiated with necessary documents and supporting workings.
5. A list of balance work assets/work wise including initial spare on original scope of works along with estimate shall be furnished positively.
6. Cost should be based on Management Certificate or Auditor Certificate. In case based on management certificate, Auditor Certificate to be provided within 90 days from filing of the Petition.

(Petitioner)

Break-up of Capital Cost for Gas/Liquid fuel based projects

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

S. No.	Break Down	As per Original Estimates as per Investment Approval	Actual Capital Expenditure	Liabilities/Provisions	Variation (3 - 4 - 5)	Specific Reasons for Variation	Actual/Estimated Capital Expenditure upto Cut-off date
1	2	3	4	5	6	7	8
1	Cost of Land & Site Development						
1.1	Land*						
1.2	Rehabilitation & Resettlement (R&R)						
1.3	Preliminary Investigation & Site Development						
	Total Land & Site Development						
2	Plant & Equipment						
2.1	Steam Generator Island						
2.2	Turbine Generator Island						
2.3	WHRB Island						
2.4	BOP Mechanical						
2.4.1	Fuel Handling & Storage system						
2.4.2	External water supply system						
2.4.3	CW system						
2.4.4	Cooling Towers						
2.4.5	DM water Plant						
2.4.6	Clarification plant						

S. No.	Break Down	As per Original Estimates as per Investment Approval	Actual Capital Expenditure	Liabilities/Provisions	Variation (3 - 4 - 5)	Specific Reasons for Variation	Actual/Estimated Capital Expenditure upto Cut-off date
1	2	3	4	5	6	7	8
2.4.7	Chlorination Plant						
2.4.8	Air Condition & Ventilation System						
2.4.9	Fire fighting System						
2.4.10	HP/LP Piping						
	Total BOP Mechanical						
2.5	BOP Electrical						
2.5.1	Switch Yard Package						
2.5.2	Transformers Package						
2.5.3	Switch gear Package						
2.5.4	Cables, Cable facilities & grounding						
2.5.5	Lighting						
2.5.6	Emergency D.G. set						
	Total BOP Electrical						
2.6	Control & Instrumentation (C & I) Package						
	Total Plant & Equipment excluding taxes & Duties						
2.7	Taxes & Duties						
3	Initial Spares						
4	Civil Works						
4.1	Main plant/ Adm. Building						

S. No.	Break Down	As per Original Estimates as per Investment Approval	Actual Capital Expenditure	Liabilities/Provisions	Variation (3 - 4 - 5)	Specific Reasons for Variation	Actual/Estimated Capital Expenditure upto Cut-off date
1	2	3	4	5	6	7	8
4.2	External Water Supply System						
4.3	CW system						
4.4	Cooling Towers						
4.5	DM water Plant						
4.6	Clarification plant						
4.7	Fuel handling & Storage system						
4.8	Township & Colony						
4.9	Temp. construction & enabling works						
4.10	Road & Drainage						
4.11	Fire fighting System						
	Total Civil works						
5	Construction & Pre- Commissioning Expenses						
5.1	Erection Testing and commissioning						
5.2	Site supervision						
5.3	Operator's Training						
5.4	Construction Insurance						
5.5	Tools & Plant						
5.6	Startup fuel						
	Total Construction & Pre- Commissioning Expenses						
6	Overheads						
6.1	Establishment						

S. No.	Break Down	As per Original Estimates as per Investment Approval	Actual Capital Expenditure	Liabilities/Provisions	Variation (3 - 4 - 5)	Specific Reasons for Variation	Actual/Estimated Capital Expenditure upto Cut-off date
1	2	3	4	5	6	7	8
6.2	Design & Engineering						
6.3	Audit & Accounts						
6.4	Contingency						
	Total Overheads						
7	Capital cost excluding IDC & FC						
8	IDC, FC, FERV & Hedging Cost						
8.1	Interest During Construction (IDC)						
8.2	Financing Charges (FC)						
8.3	Foreign Exchange Rate Variation (FERV)						
8.4	Hedging Cost						
	Total of IDC, FC, FERV & Hedging Cost						
9	Capital cost including IDC, FC, FERV & Hedging Cost						

**Provide details of Freehold land and Lease hold land separately*

Note:

1. In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost over-run was beyond the control of the generating company.
2. In case of time & cost overrun, a detailed note giving reasons of such time and cost over-run should be submitted clearly bringing out the agency responsible and whether such time and cost overrun was beyond the control of the generating company.

3. The implication on cost due to time over run, if any shall be submitted separately giving details of increase in prices in different packages from scheduled COD to Actual COD, increase in IEDC from scheduled COD to actual COD and increase of IDC from scheduled COD to actual COD.
4. Impact on account of each reason for Time over run on Cost of project should be quantified and substantiated with necessary documents and supporting workings. A list of balance work assets/work wise including initial spare on original scope of works along with estimate shall be furnished positively.

(Petitioner)

Break-up of Construction/Supply/Service packages

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

S. No.	Name/No. of Construction / Supply / Service Package	Package A	Package B	Package C	...	Total Cost of all packages
1	Scope of works ¹ (in line with head of cost break-ups as applicable)					
2	Whether awarded through ICB/DCB/ Departmentally/ Deposit Work					
3	No. of bids received					
4	Date of Award					
5	Date of Start of work					
6	Date of Completion of Work/Expected date of completion of work					
7	Value of Award ² in (Rs. Lakh)					
8	Firm or With Escalation in prices					
9	Actual capital expenditure till the completion or up to COD whichever is earlier (Rs. Lakh)					
10	Taxes & Duties and IEDC (Rs. Lakh)					
11	IDC, FC, FERV & Hedging cost (Rs. Lakh)					
12	Sub -total (9+10+11) (Rs. Lakh)					

Note:

1. The scope of work in any package should be indicated in conformity of Capital cost break-up for the coal/lignite based plants in the FORM-B to the extent possible. In case of Gas/Liquid fuel based projects, break down in the similar manner in the relevant heads as per FORM-C.
2. If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separately along with the currency, the exchange rate and the date e.g. Rs.80 Cr. +US\$50m=Rs.480Cr. at US\$=Rs80 as on say 1.4.2024.

(Petitioner)

Details of variables, parameters, optional package etc. for New Project

Name of the Petitioner _____

Name of the Generating Station _____

Unit Size		
Number of Units		
Greenfield/Extension		
S. No.	Variables	(Design Operating Range) Values
1	Coal Quality - Calorific Value	
2	Ash Content	
3	Moisture Content	
4	Boiler Efficiency	
5	Suspended Particulate Matter	
6	Ash Utilization	
7	Boiler Configuration	
8	Turbine Heat Rate	
9	CW Temperature	
10	Water Source	
11	Distance of Water Source	
12	Clarifier	
13	Mode of Unloading Oil	
14	Coal handling Mechanism	
15	Type of Fly Ash Disposal and Distance	
16	Type of Bottom Ash Disposal and Distance	
17	Type of Soil	
18	Foundation Type (Chimney)	
19	Water Table	
20	Seismic and Wind Zone	
21	Condensate Cooling Method	
22	Desalination/RO Plant	
23	Evacuation Voltage Level	
24	Type of Coal (Domestic/Imported)	
Parameter/Variables		Values
Completion Schedule		
Terms of Payment		
Performance Guarantee Liability		
Basis of Price (Firm/Escalation-Linked)		
Equipment Supplier (Country of Origin)		
Optional Packages		Yes/No
Desalination Plant/RO Plant		
MGR		
Railway Siding		
Unloading Equipment at Jetty		
Rolling Stock/Locomotive		
FGD Plant		
Length of Transmission Line till Tie Point (in km)		

(Petitioner)

Detail of cost over run

Name of the Petitioner _____

Name of the Generating Station _____

S. No.	Break Down	Original Cost (Rs. Lakh) as approved by the Board of Members	Actual/ Estimated Cost as incurred/to be incurred (Rs. Lakh)	Difference	Reasons for Variation (Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
1	Cost of Land & Site Development					
1.1	Land*					
1.2	Rehabilitation & Resettlement (R&R)					
1.3	Preliminary Investigation & Site Development					
2	Plant & Equipment					
2.1	Steam Generator Island					
2.2	Turbine Generator Island					
2.3	BOP Mechanical					
2.3.1	Fuel Handling & Storage system					
2.3.2	External water supply system					
2.3.3	DM water Plant					
2.3.4	Clarification plant					
2.3.5	Chlorination Plant					
2.3.6	Fuel Handling & Storage system					
2.3.7	Ash Handling System					
2.3.8	Coal Handling Plant					
2.3.9	Rolling Stock and Locomotives					

S. No.	Break Down	Original Cost (Rs. Lakh) as approved by the Board of Members	Actual/ Estimated Cost as incurred/to be incurred (Rs. Lakh)	Difference	Reasons for Variation (Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
2.3.10	MGR					
2.3.11	Air Compressor System					
2.3.12	Air Condition & Ventilation System					
2.3.13	Fire fighting System					
2.3.14	HP/LP Piping					
	Total BOP Mechanical					
2.4	BOP Electrical					
2.4.1	Switch Yard Package					
2.4.2	Transformers Package					
2.4.3	Switch gear Package					
2.4.4	Cables, Cable facilities & grounding					
2.4.5	Lighting					
2.4.6	Emergency D.G. set					
	Total BOP Electrical					
2.5	Control & Instrumentation (C & I) Package					
	Total Plant & Equipment excluding taxes & Duties					
3	Initial Spares					
4	Civil Works					
4.1	Main plant/ Adm. Building					
4.2	CW system					
4.3	Cooling Towers					
4.4	DM water Plant					

S. No.	Break Down	Original Cost (Rs. Lakh) as approved by the Board of Members	Actual/ Estimated Cost as incurred/to be incurred (Rs. Lakh)	Difference	Reasons for Variation (Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
4.5	Clarification plant					
4.6	Chlorination plant					
4.7	Fuel handling & Storage system					
4.8	Coal Handling Plant					
4.9	MGR & Marshalling Yard					
4.10	Ash Handling System					
4.11	Ash disposal area development					
4.12	Fire fighting System					
4.13	Township & Colony					
4.14	Temp. construction & enabling works					
4.15	Road & Drainage					
	Total Civil works					
5	Construction & Pre- Commissioning Expenses					
5.1	Erection Testing and commissioning					
5.2	Site supervision					
5.3	Operator's Training					
5.4	Construction Insurance					
5.5	Tools & Plant					
5.6	Startup fuel					
	Total Construction & Pre- Commissioning Expenses					
6	Overheads					
6.1	Establishment					

S. No.	Break Down	Original Cost (Rs. Lakh) as approved by the Board of Members	Actual/ Estimated Cost as incurred/to be incurred (Rs. Lakh)	Difference	Reasons for Variation (Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
6.2	Design & Engineering					
6.3	Audit & Accounts					
6.4	Contingency					
	Total Overheads					
7	Capital cost excluding IDC & FC					
8	IDC, FC, FERV & Hedging Cost					
8.1	Interest During Construction (IDC)					
8.2	Financing Charges (FC)					
8.3	Foreign Exchange Rate Variation (FERV)					
8.4	Hedging Coat					
	Total of IDC, FC, FERV & Hedging Cost					
9	Capital cost including IDC, FC, FERV & Hedging Cost					

**Submit details of Freehold and Lease hold land*

Note: Impact on account of each reason for Cost overrun should be quantified and substantiated with necessary documents and supporting workings.

(Petitioner)

Detail of time over run

Name of the Petitioner _____

Name of the Generating Station _____

S. No	Description of Activity / Works / Service	Original Schedule (As per Planning)		Actual Schedule (As per Actual)		Time Over-Run Days	Reasons for delay	Other Activity affected (Mention S. No. of activity affected)
		Start Date	Completion Date	Actual Start Date	Actual Completion Date			
1								
2								
3								
4								
5								
6								
7								
8								
9								
....							

1. Delay on account of each reason in case of time overrun should be quantified and substantiated with necessary documents and supporting workings.
2. Indicate the activities on critical path.

(Petitioner)

Statement of Additional Capitalisation during five year before the end of useful life of the Project

Name of the Petitioner _____
 Name of the Generating Station _____
 COD _____

(Amount in Rs. Lakh)

S. No.	Year	Work / Equipment added during last five years of useful life of each Unit/Station	ACE Claimed (Actual / Projected)				Regulations under which claimed	Justification	Impact on life extension
			Accrual basis	Un- discharged Liability included in col. 4	Cash basis	IDC included in col. 4			
1	2	3	4	5	(6 = 4 - 5)	7	8	9	10

- Note:**
1. Cost Benefit analysis for capital additions done should be submitted along with petition for approval of such schemes.
 2. Justification for additional capital expenditure claim for each asset should be relevant to regulations under which claim has been made and the necessity of capitalization of the asset.
 3. The Petitioner to submit the list of individual items along with quantum and individual costs claimed as ACE.

(Petitioner)

Details of Assets De-capitalized during the period

Name of the Petitioner _____
 Name of the Generating Station _____
 Region State District

(Amount in Rs. Lakh)

S. No.	Name of the Asset	Nature of de-capitalization (whether claimed under exclusion or as additional capital expenditure)	Original Value of the Asset Capitalised	Year Put to use	Depreciation recovered till date of de-capitalization	Whether earning RoE at the normal rate or at SBI MCLR+350 bps
1	2	3	4	5	6	7
1						
2						
3						
4						
5						

Note: Year wise detail need to be submitted.

(Petitioner)

Reconciliation of capitalisation claimed vis-à-vis books

Name of the Petitioner _____

Name of the Generating Station _____

COD _____

(Amount in Rs. Lakh)

S. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
1	Closing Gross Block as per IND AS					
2	Add/Less: Adjustments*					
3	Closing Gross Block as per IGAAP					
4	Opening Gross Block as per IND AS					
5	Add/Less: Adjustments*					
6	Opening Gross Block as per IGAAP					
7	Total Additions as per books (G = 3 - 5)					
8	Less: Additions pertaining to other Stages (give Stage wise breakup)					
9	Net Additions pertaining to instant project/Unit/Stage					
10	Less: Exclusions (items not allowable / not claimed)					
11	Net Additional Capital Expenditure Claimed (on accrual basis)					
12	Less: Un-discharged Liabilities (as per IGAAP)					
13	Add: Discharges of un-discharged liabilities, corresponding to admitted assets/works (as per IGAAP)					
14	Net Additional Capital Expenditure Claimed (on cash basis)					

Note: (1) Form is to be certified by the Auditor and Certificate issued as per the guidelines prescribed by their governing body.

(2) Reason for exclusion of any expenditure shall be given in Clear terms. *Break-up to be specified.

(Petitioner)

Statement showing items/assets/works claimed under Exclusions:

Name of the Petitioner _____
 Name of the Generating Station _____
 COD _____

(Amount in Rs. Lakh)

S. No.	Head of Work/ Equipment	ACE Claimed under Exclusion				Justification
		Accrual basis	Un-discharged Liability included in col. 3	Cash basis	IDC included in col. 3	
1	2	3	4	(5 = 3 - 4)	6	7

Note: 1. Exclusions claimed on assets not allowed in Tariff should be supported by the specific reference of Commission Order date, Petition No., amount disallowed, etc.

2. For inter unit transfer, nature of transfer i.e. temporary or permanent should be mentioned. It is to be certified that exclusion sought in receiving station only and not in sending station or in both the station.

(Petitioner)

Name of the Petitioner _____

Name of the Generating Station _____

Statement of Capital cost

(To be given for relevant dates and year wise)

(Amount in Rs. Lakh)

S. No.	Particulars	As on relevant date		
		Accrual Basis ²	Un-discharged Liabilities	Cash Basis
A	a) Opening Gross Block Amount as per books			
	b) Amount of IDC in A(a) above			
	c) Amount of FC in A(a) above			
	d) Amount of FERV in A(a) above			
	e) Amount of Hedging Cost in A(a) above			
	f) Amount of IEDC in A(a) above			
B	a) Addition in Gross Block Amount during the period (Direct purchases)			
	b) Amount of IDC in B(a) above			
	c) Amount of FC in B(a) above			
	d) Amount of FERV in B(a) above			
	e) Amount of Hedging Cost in B(a) above			
	f) Amount of IEDC in B(a) above			
C	a) Addition in Gross Block Amount during the period (Transferred from CWIP)			

S. No.	Particulars	As on relevant date		
		Accrual Basis ²	Un-discharged Liabilities	Cash Basis
	b) Amount of IDC in C(a) above			
	c) Amount of FC in C(a) above			
	d) Amount of FERV in C(a) above			
	e) Amount of Hedging Cost in C(a) above			
	f) Amount of IEDC in C(a) above			
D	a) Deletion in Gross Block Amount during the period			
	b) Amount of IDC in D(a) above			
	c) Amount of FC in D(a) above			
	d) Amount of FERV in D(a) above			
	e) Amount of Hedging Cost in D(a) above			
	f) Amount of IEDC in D(a) above			
E	a) Closing Gross Block Amount as per books			
	b) Amount of IDC in E(a) above			
	c) Amount of FC in E(a) above			
	d) Amount of FERV in E(a) above			
	e) Amount of Hedging Cost in E(a) above			
	f) Amount of IEDC in E(a) above			

Note:

1. Relevant date/s means date of COD of unit/s/station and financial year start date and end date
2. As per IGAAP

(Petitioner)

Name of the Petitioner _____
Name of the Generating Station _____

Statement of Capital Woks in Progress
 (To be given for relevant dates and year wise)

(Amount in Rs. Lakh)

S. No.	Particulars	As on relevant date		
		Accrual Basis	Un-discharged Liabilities	Cash Basis
A	a) Opening CWIP as per books			
	b) Amount of IDC in A(a) above			
	c) Amount of FC in A(a) above			
	d) Amount of FERV in A(a) above			
	e) Amount of Hedging Cost in A(a) above			
	f) Amount of IEDC in A(a) above			
B	a) Addition in CWIP during the period			
	b) Amount of IDC in B(a) above			
	c) Amount of FC in B(a) above			
	d) Amount of FERV in B(a) above			
	e) Amount of Hedging Cost in B(a) above			
	f) Amount of IEDC in B(a) above			
C	a) Transferred to Gross Block Amount during the period			
	b) Amount of IDC in C(a) above			
	c) Amount of FC in C(a) above			
	d) Amount of FERV in C(a) above			

S. No.	Particulars	As on relevant date		
		Accrual Basis	Un-discharged Liabilities	Cash Basis
	e) Amount of Hedging Cost in C(a) above			
	f) Amount of IEDC in C(a) above			
D	a) Deletion in CWIP during the period			
	b) Amount of IDC in D(a) above			
	c) Amount of FC in D(a) above			
	d) Amount of FERV in D(a) above			
	e) Amount of Hedging Cost in D(a) above			
	f) Amount of IEDC in D(a) above			
E	a) Closing CWIP as per books			
	b) Amount of IDC in E(a) above			
	c) Amount of FC in E(a) above			
	d) Amount of FERV in E(a) above			
	e) Amount of Hedging Cost in E(a) above			
	f) Amount of IEDC in E(a) above			

Note:

1. Relevant date/s means date of COD of unit/s/station and financial year start date and end date

(Petitioner)

Calculation of Interest on Normative Loan

Name of the Petitioner

Name of the Generating Station

(Amount in Rs Lakh)

S. No.	Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7	8
1	Gross Normative loan - Opening						
2	Cumulative repayment of Normative loan up to previous year						
3	Net Normative loan - Opening						
4	Add: Increase due to addition during the year / period						
5	Less: Decrease due to de-capitalisation during the year / period						
6	Less: Decrease due to reversal during the year / period						
7	Add: Increase due to discharges during the year / period						
8	Net Normative loan - Closing						
9	Average Normative loan						
10	Weighted average rate of interest						
11	Interest on Loan						

(Petitioner)

Calculation of Interest on Working Capital

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

S. No.	Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7	8
1	Cost of Coal/Lignite ¹						
2	Cost of Main Secondary Fuel Oil ¹						
3	Fuel Cost ²						
4	Liquid Fuel Stock ²						
5	Cost of Limestone ³						
6	O & M Expenses						
7	Maintenance Spares						
8	Receivables						
9	Total Working Capital						
10	Rate of Interest						
11	Interest on Working Capital						

Note:

1. For Coal based/Lignite based generating stations
2. For Gas Turbine/Combined Cycle generating stations duly taking into account the annual mode of operation (last available) on gas fuel and liquid fuel
3. Applicable in case of Lignite Stations including advance

(Petitioner)

Incidental Expenditure up to SCOD and up to Actual COD

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

S. No.	Parameters	As on Scheduled COD	As on actual COD
A	Head of Expenses:		
1	Employees' Benefits Expenses		
2	Finance Costs		
3	Water Charges		
4	Communication Expenses		
5	Power Charges		
6	Depreciation		
7	Other Office and Administrative Expenses		
8	Others (Please Specify Details)		
9	Other Pre-Operating Expenses		
...		
...		
B	Total Expenses		
	Less: Income from sale of tenders		
	Less: Income from guest house		
	Less: Income recovered from Contractors		
	Less: Interest on Deposits		
	Less:		
C	Net IEDC		

(Petitioner)

Expenditure under different packages up to SCOD and up to Actual COD

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

S. No.	Parameters	As on Scheduled COD	As on Actual COD
1	Package 1		
2	Package 2		
3	Package 3		
4	-----		
5	-----		
6			

(Petitioner)

Actual cash expenditure

Name of the Petitioner _____

Name of the Generating Station _____

(Amount in Rs. Lakh)

Particulars	Quarter-I	Quarter-II	Quarter-III	Quarter-n/ DOCO
Expenditure towards Gross Block				
Add: Expenditure towards CWIP				
Add: Capital Advances, if any				
Less: Un-discharged liabilities (included above)				
Add/Less: Others				
Payment to contractors / suppliers towards capital assets				
Cumulative payments				

Note: If there is variation between payment and fund deployment justification need to be furnished

(Petitioner)

Statement of Liability Flow

Name of the Petitioner _____
Name of the Generating Station _____

Party	Asset/ Work	Year of actual capitalisati on	Original Liability	Liability as on 31.03.2024	Discharges (Year wise)	Reversal (Year wise)
a) For assets eligible for normal RoE						
b) For assets eligible for RoE at One year MCLR + 350 bps subject to ceiling of 14.00%						

(Petitioner)

Summary of issue involved in the petition

1.	Petitioner:	
2.	Subject	
3.	Prayer:	
4.	Respondents	
	Name of Respondents	
	a.	
	b.	
	c.	
5.	Project Scope	
	Cost	
	Commissioning	
	Claim	
	AFC	
	Capital cost	
	Initial spare	
	NAPAF (Gen)	
	Any Specific	